

involving manipulation|misappropriation of funds came to the notice of the Management of ITDC in July, 1992. After the preliminary investigations, the Management of ITDC handed over the case to the Crime Branch of Delhi Police. Delhi Police has filed a charge sheet against 14 employees of Hotel Janpath in the Court of the Metropolitan Magistrate, Delhi.

Besides 31 cases of misconduct and financial irregularities of minor nature committed by the employees of Hotel Janpath (during the period February 1990 to December 1993) came to the notice of the Management. Action has been taken in respect of 26 cases, however, in 5 cases proceedings are in progress.

All cases relating to the corruption, misconduct are investigated by ITDC in accordance with the laid down procedures, without prejudice and favour.

#### **Increase in non-Plan expenditure in ITDC**

\*547. SHRI GURUDAS DAS GUP-TA): Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government are aware that the use of chauffeur-driven cars in ITDC is in violation of Government|BPE instructions and there has been constant increase in non-plan expenditure in ITDC;

(b) whether Government would direct the ITDC Management to withdraw the use of chauffeur-driven cars which cost to ITDC several lakhs annually as a measure of economy and would give only the permissible car maintenance allowance to each eligible Head of the Department, etc. as per the recommendations of the High Powered Pay Committee of Government; and

(c) if the answer to part (b) above is in the negative the reasons and justification thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir. The use of Chauffeur-driven cars in ITDC is not violation of the Government|BPE instructions on the subject. The percentage of operating expenditure (non-plan) to turnover has also declined over previous years.

(b) The High Powered Pay Committee did not recommend withdrawal of chauffeur-driven cars. However, the Committee has recommended provisions for payment of conveyance allowance|transport subsidy to the employees. Accordingly, ITDC employees maintaining their own cars and entitled for use of taxi for official journeys are allowed fixed car allowance.

(c) Does not arise.

#### **Multinational companies pulled out of India**

\*548. SHRI T. VENKATRAM REDDY:

DR. SHRIKANT RAM-CHANDRA JICHKAR:

Will the PRIME MINISTER be pleased to state:

(a) what are the names of the multinational companies, including ROCHE, that have pulled out of India during the last three years;

(b) what are the reasons for such pullout; and

(c) whether some of them have decided to come back and if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) to (c) Disinvestment of foreign equity is permitted by the Reserve Bank of

India in accordance with their Press Release No. 92/93/77 dated 15th September, 1992. M/s Roche Holdings Ltd., Switzerland have disinvested their entire equity stake in M/s. Roche Products Ltd. However, they have also obtained Government approval on 22nd March, 1994 for setting up a 100 per cent owned company in India to be financed by M/s. Roche Finance Limited, Switzerland for research and development.

**Incidents of theft and fire in Badami Bagh, Srinagar**

\*549. SHRI TRILOKI NATH CHATURVEDI:

DR. MURLI MANOHAR JOSHI:

Will the PRIME MINISTER be pleased to refer to answer to Starred Question 250 given in the Rajya Sabha on 21st April, 1994 and state:

(a) whether it is a fact that there have been incidents of theft and fire at the 2 FOD Badami Bagh, Srinagar if so, the details of each incident of theft and fire during the last three years;

(b) the names of persons dismissed/ transferred or otherwise punished for the above incidents; and

(c) what is the procedure for employment of civilians in the 2 FOD; Srinagar?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c) There have been no incidents of theft or fire in 2 FOD Badami Bagh, Srinagar in the last three years. However an explosion took place on 29th March this year in a part of the depot premises, where arms and equipment captured from insurgents in the Kashmir Valley, had been brought and placed temporarily for display to certain Army Officers. A Court of Inquiry has been ordered to investigate the incident.

Civilian employees in 2 FOD Srinagar are selected by obtaining names from the local Employment exchange and appointed after the police has verified their antecedents. Recruitment orders from Group 'C' and 'D' employees are issued by the Army Ordnance Corps, Records, Secunderabad and the Commandant 2 FOD, Srinagar respectively. To meet emergent requirements, occasionally some persons are engaged on a casual basis, but the procedure for their selection and appointment is the same as that followed for the other Group 'C' and 'D' employees. Police verification of antecedents is done even in such cases.

**Provision of newspapers in flights**

\*550. SHRI MOHAMMED AFZAL alias MEEM AFZAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that Air India and Indian Airlines provide Indian language newspapers for their passengers in domestic and international flights; and

(b) what is the language-wise break-up and; money involved in purchasing these newspapers?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAB NABI AZAD): (a) Yes Sir.

(b) The language-wise break up of the Indian Language newspapers being provided by Indian Airlines and Air India on their domestic and international flights is given below:—

| Language           | Number of Newspapers |                 |
|--------------------|----------------------|-----------------|
|                    | Air India            | Indian Airlines |
| 1                  | 2                    | 3               |
| Hindi . . . . .    | 5                    | 11              |
| Urdu . . . . .     | 1                    | 3               |
| Gujarati . . . . . | 1                    |                 |